

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 537/TT/2014

Date: 6.11.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:-Truing up of Transmission tariff for the tariff block 2009-14 and determination of Transmission Tariff for the tariff block 2014-19 for Transmission System associated with Auraiya Gas Power Project in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 13.11.2015:-

- a) The Petitioner has submitted the add cap of ₹ 66.62 Lakh and de-capitalization of ₹ 3.18 Lakh in FY 2014-15. However, in Auditor's certificate in Enclosure 2 (page 41) of the Petition, the projected expenditure in FY 2014-15 is ₹ 67.00 Lakh. In this regard, please provide proper justification.

- b) Additional capitalization for the tariff block 2009-14 has been claimed in the Petition and the reasons are summarised below. In this regard, please arrange to provide the clarifications/additional information as given in table below:

Petition	Rationale	Clarifications/Additional Information Required
a) During 2014-15, the Petitioner has claimed addcap and de-cap of ₹ 66.62 Lakh and ₹ 3.18 Lakh. Further, there is addcap of ₹ 171.00 Lakh during 2016-17.	The addcap is on account of retrofitment and replacement of equipments and	<ul style="list-style-type: none">• Please provide supporting documents such as correspondence with OEMs or any other documents.

<p>During 2017-18, the Petitioner has further claimed addcap and de-cap of ₹ 212.00 Lakh and ₹ 14.73 Lakh.</p>	<p>spares as they were old and obsolete. Further, there was delay in tower strengthening of 400 kV S/C Agra-Ballabgarh & 400 kV D/C Agra-Auraiya lines</p>	<ul style="list-style-type: none"> • Whether any deliberations regarding add cap proposed has taken place at RPC level with beneficiaries. If yes, then copy of deliberations should be provided. • Please provide the basis of cost estimates of items considered for additional capitalisation such as budgetary quotes, etc. • Please also provide the information regarding Treatment of De-capitalisation of assets which needs to be replaced. • Provide cost incurred due to each of the reason provided in enclosure 5 of Petition. • Submit proposed likely Means of Finance (Debt:Equity Ratio) for additional capitalisation, though for tariff purposes normative debt:equity ratio of 70:30 is mentioned in the Petition.
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Yours faithfully,

(V.Sreenivas)
Deputy Chief (Legal)